



**Central Administrative Tribunal  
Principal Bench, New Delhi**

O.A. No. 13/2021

**This the 11<sup>th</sup> day of January, 2021**

(Through Video Conferencing)

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman  
Hon'ble Mr. Mohd. Jamshed, Member (A)**

Ajay Saxena,  
Aged 59 years,  
S/o Late Shri Brijendra Saxena,  
Senior Statistical Officer,  
Group -B,  
Sub-Regional Office, Karimnagar,  
Field Operations Division,  
National Sample Survey Office,  
Ministry of Statistics and Programme  
Implementation,  
House No. 2-10-1240, Opposite Radha Nilayam,  
Malkapur Road, Jyothi Nagar,  
Karimnagar-505002.

### **Permanent Resident of:**

B-102, Yashoda Enclave,  
Central Jail Road,  
Post Office: Civil Lines,  
Agra-282002.

... **Applicant**

(through Mr. Tushar Ranjan Mohanty, Advocate)

## Versus

Union of India through,  
The Chief Statistician of India and Secretary,  
Ministry of Statistics and Programme Implementation,  
Sardar Patel Bhawan, Parliament Street,  
New Delhi - 110001.

## ... Respondents

(through Mr. Shailendra Tiwari, Advocate)

**ORDER (Oral)****Justice L. Narasimha Reddy, Chairman:**

The applicant is working as Senior Statistical Officer. He was issued a charge memo on certain acts of misconduct. It is stated that similar charge memo was issued to three more employees, namely, Shri Padyumn Pathak, Shri Manish Kumar Vikas and Shri Robin Singh and the disciplinary authority passed orders on 23.09.2019, dropping charges in their cases.

2. The applicant contends that he made a representation dated 26.10.2020 with a request to extend the similar benefit to him. His grievance is that no orders have been passed thereon. This OA is filed seeking a direction to the respondents to dispose of his representation dated 26.10.2020.

3. We heard Shri Tushar Ranjan Mohanty, learned counsel for applicant and Shri Shaileendra Tiwari, counsel for respondents.

4. There should not have been any difficulty for the Tribunal to accede to the request of the applicant. However, it is brought to our notice by the learned counsel for respondents that disciplinary authority has already passed an order on the representation of the applicant dated 26.10.2020.



5. We therefore, dispose of the OA, directing the respondents to communicate the order passed on the representation dated 26.10.2020 of the applicant. In case the applicant is not satisfied with the same, it shall be open to him to pursue the remedies in accordance with law.

There shall be no orders as to costs.

**(Mohd. Jamshed)**  
**Member (A)**

**(Justice L. Narasimha Reddy)**  
**Chairman**

*lg/rk/ankit/sd*